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NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 801/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)


SHRI V. NALLASENAPATHY
MEMBER (T)



ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2017

NAME OF THE PARTIES: BNC Power Projects Ltd.
V/s.
Siddharth Infra Tech Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Kad Tambdy with Jay Joshi 1/b I.R.Joshi & co	Advocate	
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2	Ritesh Mahajan UDDHAV SARODE	PCS for Respondent <u>ORDER</u> Respondent	 
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TCP No. 801/I&BP/NCLT/MB/MAH/2017

The Counsel for the Petitioner and the Corporate Debtor are present.

For both the parties have reported that service against the Corporate Debtor was effected while the matter was pending before the Hon'ble High Court of Bombay, jurisdiction lies with that Hon'ble High Court of Bombay and not with the Adjudicating Authority under IB Code, whereby, the Registry is hereby directed to send back this matter to the Hon'ble High Court of Bombay within one week hereof.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)